- (b) Review by Government of the Annual Accounts [Placed in Library, See No. LT-8306/03]
- (iii) (a) Annual Accounts of the Mumbai Port Trust, Mumbai, for the year 2002-2003, and the Audit Report thereon under subsection (2) of section 103 of the Major Port Trusts Act, 1963
 - (b) Review by Government of the Annual Accounts [Placed in Library, See No. LT-8308/03]
- (iv) (a) Twenty-fourth Administration Report and Annual Accounts of the Tuticonn Port Trust, Tuticonn for the year 2002-2003, together with the Auditor's report on the Accounts, under section 106 and sub-section (2) of section 103 of the Major Port Trusts Act, 1963
 - (b) Review by Government on the working of the above Port Trust of the Annual Accounts [Placed in Library, See No LT-8307/03]
- II (a) Annual Report and Accounts of the National Ship Design and Research Centre, Visakhapatnam, for the year 2002-2003, together with the Auditor's Report on the Accounts
 - (b) Review by Government on the working of the above Research Centre [Placed in Library, See No. LT-8305/03]
- I. Notification of the Ministry of Urban Development.
- II. Annual Accounts (1992-93, 1993-94 and 1994-95) of the Delhi Development Authority, New Delhi and related papers.
- Annual Report (2002-03) of the Delhi Development Authority, New Delhi and related papers.

SHRI O RAJAGOPAL Madam, I, on behalf of the Minister of State of the Ministry of Defence and Minister of State in the Ministry of Urban Development and Poverty Alleviation (Shri Bandaru Dattatraya), lay on the Table

(i) A copy (in English and Hindi) of the Ministry of Urban Development Notification No. SW/604/99-00/155, dated the 20th August, 1999, publishing the Employment of Manual Scavengers and Construction of Dry Latrines (Prohibition) U.T.

- of Daman and Diu rules, 1998, under sub-section (3) of section 22 of the Employment of Manual Scavengers and Construction of Dry Latrines (Prohibition) Act, 1993, along with Delay Statement. [Placed in Library, See No. LT-8279/03]
- (ii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Urban Development and Poverty Alleviation under section 102 of the Metro Railway (Operation and Maintenance) Act, 2002
- (1) S O 1074(E) dated the 18th September, 2003, publishing the Fare Fixation Committee (Procedure) Rules, 2003
- (2) G S R 1075(E) dated the 18th September, 2003, publishing the Fare Fixation Committee (Salaries, Allowance and Other Terms and Conditions of Service of the Chairperson and Members) Rules, 2003 [Placed in Library, See No. LT-8120/ 03]
- (1) A copy each in (English and Hindi) of the following papers, under sub-section (4) of section 25 of the Delhi Development Authority Act 1957
 - (i) Annual Accounts of the Development Authority, New Delhi, for the year 1992-93, and the Auditor's Report thereon
 - (ii) Annual Accounts of the Delhi Development Authority, New Delhi, for the year 1993-1994, and the Auditor's Report thereon
 - (iii) Annual Accounts of the Delhi Development Authority, New Delhi, for the year 1994-1995, and together with the Auditor's Report thereon
- (2) Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above [Placed in Library, See No. LT-8712/03]
- III. A copy each (in English and Hindi) of the Annual Administration Report of the Delhi Development Authority, New Delhi, for the year 2002-2003, under section 26 of the Delhi Development Act, 1957 [Placed in Library, See No. LT-8712/03]